

HIGH COURT OF CHHATTISGARH, BILASPUR


Endt. No. 1753 / Checker
III-6-1/2005 (Electricity Act)

Bilaspur, dated 10 February, 2023

Copy of Government Notification F. No. 1641/474/XXI-B/C.G./2023, dated 07-02-2023 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding **to notify the court of VI Additional District & Sessions Judge, Bilaspur as Special Court for trial of cases under Electricity Act, 2003** is forwarded to -

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 9) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.

- 16) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 18) The District and Sessions Judge, Bilaspur for information & necessary action.
- 19) The Additional Registrar (Judicial/Administration/ D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 20) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 21) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 22) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) The Dy. Registrar, Confidential, High Court of Chhattisgarh, Bilaspur for information.
- 24) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Arvind Kumar Verma)
Registrar General
10.02.2023

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated 07.02.2023

F. No. **1641/474/XXI-B/C.G./2023**, - In exercise of the powers conferred by sub-section (1) and (2) of Section 153 of the Indian Electricity Act, 2003 (No. 36 of 2003), the State Government, with concurrence of the High Court of Chhattisgarh and in compliance of its Memo No.1121/III-6-1/ 2005 Bilaspur dated 27.01.2023, by making the necessary amendment in this Department's previous Notification No. 253/3351/XXI-B/CG/06, dated 05.01.2007, No. 3669/1181/XXI-B/CG/15, dated 23.04.2015 and No. 9636/2654/XXI-B/CG/2022, dated 29.08.2022, hereby, notify Court of VI Additional District and Sessions Judge Bilaspur as Special Court for trial of Cases under Electricity Act, 2003, for the Jurisdiction of Civil District Bilaspur area, except Bilaspur Nagar Nigam and Jurisdiction of Additional District and Sessions Court, Pendra Road Area, in place of Special Judge (Atrocities) Bilaspur.

अधिसूचना

फा. क्र. 1641/474/21-ब/छ.ग./2023, भारतीय विद्युत अधिनियम, 2003 (क्र 36 सन 2003) की धारा 153 की उप-धारा (1) एवं (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय की सहमति से एवं उनके ज्ञापन क्रमांक 1121/III-6-1/2005 बिलासपुर दिनांक 27.01.2023, के अनुपालन में, पूर्व जारी अधिसूचना क्रमांक 253/3351/XXI-B/CG/06 दिनांक 05.01.2007 एवं क्रमांक 3669/1181/XXI-B/CG/15 दिनांक 23.04.2015 एवं क्रमांक 9636/2654/XXI-B/C.G./2022 दिनांक 29.08.2022 में आवश्यक संशोधन करते हुए, सिविल जिला बिलासपुर के स्थानीय क्षेत्राधिकार के अंतर्गत, बिलासपुर नगर निगम एवं अतिरिक्त जिला एवं सत्र न्यायालय पेन्द्रारोड के स्थानीय क्षेत्राधिकार को छोड़कर, विशेष न्यायाधीश (एट्रोसिटी) बिलासपुर के स्थान पर, एतद्वारा, षष्ठम अतिरिक्त जिला एवं सत्र न्यायाधीश, बिलासपुर के न्यायालय को विद्युत अधिनियम 2003, के मामलों की सुनवाई हेतु विशेष न्यायालय अधिसूचित करता है।

**By order and in the name of the
Governor of Chhattisgarh,**

Sd

**(Ram Kumar Tiwari)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department**

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En.No. 1642/471/XXI-B/C.G./2023

Raipur dated 07.02.2023

Copy to:

- 1 Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No. No.1121/III-6-1/2005/ Bilaspur dated 27.01.2023,
 - 2 District and Sessions Judge, Bilaspur,
 - 3 Principal Secretary, Government of Chhattisgarh, Energy Department, Mantralaya, Raipur,
 - 4 Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
 - 5 Private Secretary to Hon'ble Law, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 - 6 Under Secretary to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya. Raipur,
 - 7 Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur for publication in the forthcoming E-Gazette,
 - 8 Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
- For information and necessary action,

Anil Kumar Pandey
07.2.23

(Anil Kumar Pandey)
Additional Secretary
Government of Chhattisgarh
& Law & Legislative Affairs Department